

12.16 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

**(vi) Need to introduce Vayudoot Service in Bhubaneswar, Jharsuguda Raipur sector**

SHRI SRIBALLAV PANIGRAHI (Deogarh): In order to give the people of Orissa the benefit of Air Services, Jharsuguda in the district of Sambalpur was proposed to be connected with Vayudoot Service in the year 1986-87. But it is regretted that the proposal has not yet been implemented. As a result, discontentment among the people is mounting. The Government of Orissa is also pressing this genuine demand to be accepted and put into practice immediately. The feasibility survey undertaken by the Orissa Industrial and Technical Consultancy Organisation Ltd (Subsidiary of the IDBI) has brought out that operation on the proposed Bhubaneswar-Jharsuguda-Raipur sector both ways will be extremely viable with a load factor ranging from 75 to 80 per cent in a 16 seater aircraft such as the Dornier which constitutes the mainstay of Vayudoot fleet. Jharsuguda is a DGCA managed air strip and is in excellent shape. It is very frequently used by State Government aircraft. Therefore, there will be absolutely **no difficulty for Vayudoot in commencing its operations on Bhubaneswar-Jharsuguda-Raipur sector at a very short notice**

With this background, I urge upon the Government to take very prompt steps to introduce Vayudoot Service on this route without any further delay.

**(vii) Need to provide basic facilities to tribals living near Nelapattu bird sanctuary in Andhra Pradesh.**

DR. CHINTA MOHAN (Tirupati): Pulicot Islands near Sri Harikota of Andhra Pradesh have got about 22 villages where tribal people numbering about 35,000 are living. They do not have electricity, roads

and schools. People of that island do not have communication with other parts. Some cranes are coming now and then in the bird sanctuary in Nelapattu of the same area. Because of these cranes, the Government of India is not allowing roads and electricity in these areas. The people of these areas boycotted general elections in protest against the lack of facilities like electricity, schools and hospitals, in spite of 40 years of Independence. At one stage, they were asking whether human being were important or cranes. At this juncture, I request the Minister of Environment to relax these rules and give permission to Andhra Pradesh Government for providing proper roads, schools, hospitals and electricity in this area.

**(viii) Need to reduce the price of cotton yarn and also to stop the export of yarn**

SHRI P KOLANDAIVELU (Gobichettipalayam): Powerloom and handloom industries give employment to millions of people in rural areas of India. Millions of powerloom, handloom labourers and cloth folding labourers have lost their jobs during the past three months due to yarn shortage in the country.

Yarn rates have increased abnormally in the last six months. Rate of 34 count weft yarn was Rs 1200/- for 50 kg per bag and Rs 1450/- for 50 kg per bag for 40 count yarn. Present rate for 34 count weft yarn is Rs. 1920/- for 50 kg per bag and Rs. 2200/- for 40 count weft yarn. There is nearly 55 per cent increase in the rates of yarn in the last six months. But the price of cloth has increased only by 15 per cent to 20 per cent. Due to heavy loss a number of powerloom and handloom factories have been closed in the past two to three months rendering millions of people in the rural areas jobless.

The main reasons for the yarn shortage is the export of cotton yarn. In view of the serious situation, the Government should intervene immediately and take steps to reduce the price of cotton yarn immediately. Cotton may be imported for the

time being and export of yarn below 44 count should be stopped immediately or at least cash incentive for yarn export should be stopped immediately.

[*Translation*]

- (ix) **Need to amend Andhra Pradesh Education Order, 1974 and Andhra Pradesh Public Employment Order, 1975**

SHRI C. JANGA REDDY (Hanamkonda): Mr. Deputy Speaker, Sir, in the wake of two movements in Andhra Pradesh, Andhra Pradesh Educational Institutions Order, 1974 and Andhra Pradesh Public Employment Order, 1975 were issued which solved the problem of the people of Telengana relating to their percentage in admissions in the universities and in Government jobs. Under this formula it was decided to give admission to 85 per cent local students and 15 per cent students of other areas in the professional college in accordance with the area of the University. Under another order it was decided to employ 85 per cent local people and 15 percent non-local people in the Government Services. It was also decided to fill the first gazetted post like doctor, junior engineer, tehsildar etc. in some departments to the people of the zone. But in certain other departments like police, industries etc. the gazetted post was to be filled on state level basis. In this way there has been localisations in the matter of admission and employment in the whole of Andhra Pradesh. Several complaints have been made to the Central Government in this regard but to no avail. The orders need to be amended. There is also need for setting up a higher power committee to see whether the orders are being followed properly.

I, therefore, request the Government to change the rules and divide the state in seven zones with a view to bring uniformity in the matter of both employment and

admission. It should be provided in the rules that the post of Joint Director should be filled by persons belonging to the concerned zone. Besides, the rules should also be applicable on the public undertakings and such institutions as are receiving grants from the Government, like APSOB, APSRTC, APDC and APICD etc.

12.24 hrs.

NATIONAL SECURITY (AMENDMENT)  
BILL—*Contd.*

[*English*]

MR. DEPUTY SPEAKER: We will now take up item No. 6....

(*Interruptions*)

SHRI C. JANGA REDDY (Hanamkonda): What happened to debate under Rule 193?

MR. DEPUTY SPEAKER: You please see the agenda. This Bill comes first.

[*Translation*]

SHRI C. JANGA REDDY: You have made a hodge-podge of it. you have mined sambar, chuttney and dosa all in one.

[*English*]

MR. DEPUTY SPEAKER: *Sambar* will be tasty.

The House will now take up further clause-by-clause consideration of the Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh. Mr. Minister.

Clause 2. (*Amendment of Act 65 of 1980 in its application to Punjab and Chandigarh*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMARAM): Sir, I am not able to accept the